

National Company Law Tribunal

Allahabad Bench

C P NO. (IB) 60/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: Rohendra Singh vs Wegilant Solutions Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

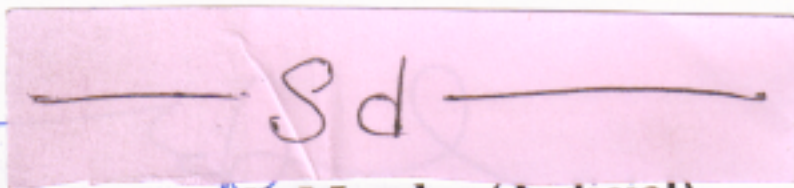
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The case is taken up today, as the R.P. Shri Dinesh Kumar Sharma appointed by this Tribunal in respect of Corporate Debtor Company, has intimated through email, a decision of the Committee of Creditors to initiate liquidation proceeding against the Corporate Debtor Company under section 33(2) of the I.B. Code. However, neither formal communication through post is received nor any proper application in this respect is filed by the R.P. /COC before this Court. Hence, we are unable to appreciate such process of the COC /R.P. to approach the Court, without furnishing a previous report/s on constitution of COC and showing the progress, if any, for preparation of the resolution plan and state away took such decision to liquidate the Corporate Debtor Company. This may not be the theme of a resolution plan meant for a Corporate Debtor company nor can be the objective of the I & B Code.

In view of this, a notice be issued to the R.P. to report personally and to appraise of the outcome of the COC meeting along with original record of the COC and other relevant documents. The matter would be examined thereafter in accordance with law.

A copy of this order be communicate to the I & B Board of India for information.

The matter be listed on 22nd November, 2017.


H.P. Chaturvedi, Member(Judicial)

Date: 08/11/2017

Typed by
Jyoti